CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Contempt Petition No.34 of 2003.

IN

Original Application No.1258 of 1996.

Allahabad this the O6th day of March 2003.

Hon'ble Maj Gen KK Srivastava, Member-A.
Hon'ble Mr. A.K. Bhatnagar, Member-J.

Tribhuwan Nath Kushwaha
son of late Munni Lal Kushwaha,
working as U.D.C. Central Administrative Tribunal
Additional Bench at Allahabad.

........Patitioner.

(By Advocate: Sri S. Dwivedi)

Versus.

- 1. Sri B.B.Tandon,
 Secretary, Ministry of Personnel, Public
 Grievance and Pension,
 New Delhi.
- 2. Sri Gautam Ray,

 Principal Registrar,

 Central Administrative Tribunal

 Principal Bench, Faridkot House,

 Copericious Marg, New Delhi.
- Registrar,
 Central Administrative Tribunal
 Allahabad Bench, 23-A, Thornil Road,
 Allahabad.
- 4. Sri Chander Lal,
 Finance Advisor and Chief Account Officer,
 Central Administrative Tribunal,
 Room No. 739, Shastri Bhawan, 7th Floor of
 Wing, Rajendra Prasad Road, New Delhi.

.....Respondents

(By Advocate: -

OR DE A

(By Hon'ble Maj Gen KK Srivastava A.M.)

This contempt application has been filed for punishing the respondents for wilful disobedience of the order dated 04.12.2001 passed in 0.A No.1258/96. This Tribunal passed the following order:

"In effect, the respondents are directed to pay the salary of Court Master to the applicant for the duration he worked in Court No.1, II and III from 11.09.90 to 30.03.93 and from 6.11.95 to 20.8.97 within a period of three months from the date of receipt of a copy of this order".

Against this order passed by 'this Tribunal, respondents filed Review Application, which was rejected by order dated 03.06.2002.

2. Learned coursel for the applicant submitted that inspite of the fact that in Jum 2002, the Review Application

inspite of the fact that in Jume 2002, the Review Application was filed, the respondents have not paid the salary of Court Master to the applicant for the duration he worked in Court No.1, II and III from 11.09.90 to 30.03.93 and from 06.11.95 to 20.09.97. As per order of this Tribunal dated 04.12.2001, the payment of the salary of the Court Master wasto be done within a period of three months. Therefore,

rejected on 03.06.2003, the respondents should have ensured that the payment of salary was made to the applicant by

once the review application filed by the respondents, was

September 2002, which has not been done.

3. We dispose of this contempt petition with direction to the respondent Nos.3 and 4 to finalise this issue within two months possitively and ensure that the order of this Tribunal dated 04.12.2001 is complied with in later and spirit. In case the respondents failed to make the payment within two months from today, the applicant may approach the Tribunal by filing contempt papplication.

No costs.

Member-J

Member-A.